GOVERNMENT OF INDIA AGRICULTURE LOK SABHA

UNSTARRED QUESTION NO:2345 ANSWERED ON:21.07.2009 CENTRAL LAW AGAINST COW SLAUGHTER Kashyap Shri Virender;Thakur Shri Anurag Singh

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the number of cows in the country has dwindled due to the presence of illegal slaughter houses;
- (b) if so, the details thereof £,nd the reasons therefor;
- (c) the details of States which have passed a legislation on banning cow slaughter;
- (d) whether the Union Gove rnment has received requests for enacting a Central law on prevention of cow slaughter i.v the country; and
- (e) if so, the reaction of the C government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE, CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a) & (b) No, Madam. The population of cows in the country has increased from 64.43 to 64.51 million over the year 1997 to 2003.
- (c) The following States/Union Territories have passed legislation on banning or restricting the slaughter of cow:
- i. Andhra Pradeh, ii .Assam, iii Bihar, iv Goa, v Gujarat, vi Haryana, vii Himachal Pradesh, viii Jammu Kashmir, ix Karnataka, x Madhya Pradesh, xi Maharashtra, xii Orissa, xiii Punjab, xiv Rajastharj., xv Sikkim, xvi Tamil Nadu, xvii Uttar Pradesh, xviii West Bengal, xix Manipur, xx National Capital Territory of Delhi, xxi Uttaranchal, xxii Jharkhand, xxiii Chattisgiirh, xxiv Kerla, xxv Andaman and Nicobar Islands, xxvi Chandigarh, xxvii Dadra and Nagar Haveli, xxviii Daman-Due, xxix Pudducherry
- (d) Yes, Madam.
- (e) Being a State subject, State legislatives are competent to legislate in the subject.